Rs. 13,860/- to all Assistants/PAs, irrespective of their mode and date of recruitment, as presently given in case of only those promoted to grade of Assistant/PAs between 01 January, 2006 to 31 August, 2008?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) It has been decided that in cases where a senior employee appointed to a post on promotion basis happens to actually draw pay less than an employee appointed on direct recruitment basis on the same post on or after 1.1.2006 where such a direct recruit is junior to the employee appointed on promotion, stepping up of pay of the senior at par with the junior will be allowed, if both the senior and junior belong to the same seniority list for all purposes. However, no stepping up of pay of the senior will be applicable in cases where direct recruits have been granted advance increments at the time of recruitment.

Reservation of SC/ST employees in Kendriya Bhandar

†3938. SHRI JUGUL KISHORE: Will the PRIME MINISTER be pleased to state:

(a) whether reservation is being provided by Central Government to Scheduled Caste and Scheduled Tribe employees of Kendriya Bhandar in services and promotions;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) Requisite information is being collected and will be laid on the Table of the House.

Guidelines for compliance of provisions of reservation

†3939. SHRI NARENDRA KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) whether Government has issued any guidelines for strict compliance of provisions of reservation in the jobs for Scheduled Castes, Scheduled Tribes and Other Backward Castes;

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†Original notice of the question was received in Hindi.

(b) if so, the details thereof, including the guidelines issued in this regard;

(c) whether benefits of reservation are being given to all targeted communities/ sections uniformly;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the measures taken/being taken by Government for the effective implementation of the provisions of reservation for SCs/STs/OBCs?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Yes, Sir. Instructions have been issued *vide* Department of Personnel and Training's Office Memorandum No. 36011/5/75-Estt. (SCT) dated 3.5.1975, Office Memorandum No. 36022/20/76-Estt. (SCT) dated 8.9.1976 and Office Memorandum No. 36011/7/ 80-Estt. (SCT) dated 1.11.1980 to all Ministries/Departments of the Central Government to strictly observe the reservation policy and other Orders relating to representation of reserved categories. Recently, *vide* Office Memorandum No. 43011/153/2010-Estt. (Res.) dated 4.1.2013, instructions were reiterated for setting up of reservation cells and nomination of Liaison Officers in each Ministry/Department for enforcement of orders of reservation in posts and services of the Central Government.

Instructions provide that cases of negligence or lapses in the matter of following reservation and other orders relating to the reserved categories should be viewed seriously and be brought to the notice of appropriate authorities and suitable action be taken promptly. Procedure prescribed for filling vacancies reserved for Scheduled Castes and Scheduled Tribes are to be strictly observed so that such vacancies are filled by candidates belonging to these communities only.

(c) and (d) Reservation is provided to Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) in direct recruitment at the rate of 15%, 7.5% and 27%, respectively, in the services of Central Government, which is equally applicable to all communities/castes included in the respective reserved categories. Similarly, in case of promotion, reservation is applicable at the rate of 15% and 7.5% to the communities/castes included in the lists of SCs and STs, respectively.

(e) The instructions provide for appointment of Liaison Officers in each Ministry/Department to ensure effective implementation of the reservation policy for

Scheduled Castes/Scheduled Tribes and for Other Backward Classes. Instructions also provide to set up a Special Cell within the Ministry/Department to assist the Liaison Officer in discharging of his duties effectively. In addition, Department of Personnel and Training also centrally monitors the recruitment/representation of Scheduled Castes/Scheduled Tribes/Other Backward Classes in the Central services.

Complaints received by CVC

3940. DR. JANARDHAN WAGHMARE: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Vigilance Commission (CVC) has received a large number of complaints of corruption during the last three years;

(b) if so, the number of such complaints received by the CVC during the years 2010, 2011 and 2012, month-wise;

(c) the efforts made by the CVC to investigate such complaints and give its final judgement during the last three years;

(d) whether CVC proposes to dispose off such complaints in a time bound period; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The number of complaints received by the Central Vigilance Commission (CVC) during the last 3 years are as under:—

Year	No. of general complaints	No. of complaints under PIDPI* resolution
2010	16260	427
2011	16929	901
2012	28755	804

(*PIDPI — Public Interest Disclosure and Protection of Informer)

Month-wise details of complaints received during the last three years are not readily available in the Commission.